



**TAMIL NADU LEGISLATIVE ASSEMBLY**

**NINTH ASSEMBLY**

**FIRST SESSION-SECOND MEETING  
(From 25th March 1989 to 12th May 1989)**

**RESUME OF BUSINESS**

**Legislative Assembly Secretariat,  
Fort St. George, Madras-600 009.**



## **PREFACE**

This publication contains a brief resume of the Business transacted by the Tamil Nadu Legislative Assembly during its Second Meeting in the First Session of the Ninth Tamil Nadu Legislative Assembly held from 25th March 1989 to 12th May, 1989.

Madras-600 009.  
Dated: 24th July, 1989.

C.K. RAMASWAMY  
*Secretary.*



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**TAMIL NADU LEGISLATIVE ASSEMBLY  
9<sup>TH</sup> ASSEMBLY – FIRST SESSION – 2<sup>ND</sup> MEETING**

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**RESUME OF WORK TRANSACTED DURING THE SECOND MEETING OF THE  
FIRST SESSION OF THE NINTH TAMIL NADU LEGISLATIVE ASSEMBLY  
HELD FROM 25TH MARCH 1989 TO 12TH MAY 1989.**

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**I. SUMMONS.**

Summons for the Second Meeting of the First Session of the Ninth Tamil Nadu Legislative Assembly were issued to Members on the 3rd March, 1989 in D.O. Letter No. 3068/89-1, TNLAS (BI), dated 3rd March 1989.

**II. DURATION OF THE MEETING.**

The Second Meeting of the First Session of the Ninth Tamil Nadu Legislative Assembly commenced on 25th March 1989 and adjourned sine die on the 12th May 1989.

**III. PROROGATION.**

The First Session of the Ninth Tamil Nadu Legislative Assembly was prorogued with effect from 12<sup>th</sup> June, 1989-vide S.O. Ms. No.122, Legislative Assembly Secretariat, dated 12th June 1989.

**IV. SITTINGS OF THE ASSEMBLY.**

The Tamil Nadu Legislative Assembly met for 33 days during the period from the 25th March 1989 to 12th May 1989 on the following days:-

25th March, 1989, 27th March, 1989, 28th March, 1989, 29th March, 1989, 30th March 1989, 31st March, 1989, 1st April 1989, 3rd April 1989, 4th April 1989, 5th April 1989, 7th April 1989, 8th April 1989, 10th April 1989, 11th April 1989, 12th April 1989, 13th April 1989, 19th April 1989, 20th April 1989, 21st April 1989, 22nd April 1989, 24th April 1989, 25th April 1989, 26th April 1989, 27th April 1989, 28th April 1989, 29th April 1989, 2nd May 1989, 3rd May 1989, 4th May 1989, 5th May 1989, 6th May 1989, 11th May 1989 and 12th May 1989.

It also met in the Evening for 5 days on the following dates:-

10th April 1989, 19th April 1989, 22nd April 1989, 6th May 1989 and 11th May 1989.

In terms of Hours, it sat for 175 hours and 12 Minutes.

### V. OBITUARY REFERENCES.

Obituary references were made in the Assembly on the demise of the following former Members on the dates noted against each:-

<i>Serial No.</i>	<i>Name.</i>	<i>Constituency.</i>	<i>Period in which served as Member.</i>	<i>Date of demise.</i>	<i>Date on which reference was made in the Assembly.</i>
(1)	(2)	(3)	(4)	(5)	(6)
1.	Thiru C.G. Viswanathan	Chengalpattu	1962-67 1967-70 1971-76	5-3-1989	27-3-1989
2.	Thiru P.G. Manickam	Nambiyur (Reserved) Bhavani (Reserved)	1952-1957 1957-62	8-3-1989	29-3-1989
3.	Thiru K. S. Periasamy Gounder.	Erode (General Rural)	1937-39	10-12-1988	3-4-1989
4.	Thiru Raja Gurunathan	Southern Central Land Holders	1946-52	27-3-1989	3-4-1989
5.	Thiru V. Chinnaiyah	Thirumayam (Reserved) Alangudi (Reserved) Kulathur (S.C.)	1952-57 1957-62 1977-80	28-1-1989	8-4-1989
6.	Thirumathi Rajathi Kunjidabadam.	Tirunelveli (General), Tirunelveli.	1957-62 1962-67	27-4-1989	28-4-1989
7.	Thiru E. L. Raghava Mudaliar.	Tiruppathur	1952-57	27-4-1989	29-4-1989

All the Members stood in silence for one minute as a mark of respect to the deceased.

## VI. QUESTIONS.

Two hundred and thirty-five Starred Questions, Two Short Notice Questions were answered on the floor of the House. Answers to Seventy-five Un-starred Questions were placed on the Table of the House.

## VII. STATEMENTS MADE BY MINISTERS UNDER RULE 110 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.

During the period under Review, six Statements were made under Rule 110 of the Tamil Nadu Legislative Assembly on matters of public importance:

<i>Serial number and date.</i> (1)	<i>Statement made by.</i> (2)	<i>Subject</i> (3)
1. 1st April 1989	Hon. Dr. M. Karunanidhi, Chief Minister	Problems of fishermen raised by Thjru M. Sundaradas on 31st March 1989.
2. 4th April 1989	Hon. Dr. M. Karunanidhi, Chief Minister.	Irregularities committed during the A.I.A.D.M.K. Government in the sanction accorded to several multi-storeyed buildings in Madras city in an arbitrary manner for the construction of buildings, flouting and relaxing the rules framed by the Madras Metropolitan Development Authority during 1986-87.
3. 10th April 1989	Hon. Thiru S. J. Sadiq Pasha, Minister for Law.	Operation of direct Haj Flights from Madras to Jeddah.
4. 29th April 1989	Hon. Dr. M. Karunanidhi, Chief Minister.	Setting up a special vigilance squad to prevent black marketing in tickets, tax evasion and other malpractices indulged in by Cinema Houses in Tamil Nadu.
5. 2nd May 1989	Hon. Dr. M. Karunanidhi, Chief Minister.	(i) Grant of Rs. 5,000 for the marriage expenses of girls below poverty line through "Moovalur Ramamirdam Ammaiyar Memorial Marriage Grant Scheme". (ii) Grant of Rs. 50 to the pregnant ladies below poverty line from the eighth month till the delivery and two months after the delivery totalling Rs. 200 through "Dr. Muthulakshmi Reddy Memorial Maternity Grant Scheme". (iii) Grant of free education up to Degree level to the girls below poverty through "E.V.R. Naga Ammaiyar Memorial Free Degree Education Scheme".

<i>Serial number and date.</i> (1)	<i>Statement made by.</i> (2)	<i>Subject</i> (3)
6. 12th May 1989	Hon. Dr. M. Karunanidhi, Chief Minister.	Decision taken by the government not to favour the purchase of the fodder machine limited as the cost of fodder produced from the machine would be double the cost of natural fodder.

### VIII. STATEMENTS MADE BY MINISTERS UNDER RULE 111 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.

During the period under review, two statements were made by Ministers under Rule 111 of the Tamil Nadu Legislative Assembly Rules:

(1) On 5th May 1989, Hon. Thiru Durai Murugan, Minister for Public Works made a statement correcting his reply given on the floor of the House on 27th April 1989 to the Call Attention Notice tabled by Thiru P. V. Rajendiran.

(2) On 11th May 1989, Hon. Dr. M. Karunanidhi, Chief Minister, made a statement correcting the reply given by him on the floor of the House on 28th April 1989 while replying to the discussion on Demand No. 15-Police that out of ten police stations that will be established this year, one will be at "Vellichandai" instead of at "Kuruthangodu".

### IX. ADJOURNMENT MOTIONS.

The following notices of Motions for adjournment of Business of the House were brought before the House and the Hon. Speaker withheld his consent to raise the same after hearing both Members and Hon. Ministers concerned:

<i>Serial number and date</i> (1)	<i>Name of Members.</i> (2)	<i>Subject.</i> (3)
1. 29th March 1989	Selvi J. Jayalalitha, Leader of Opposition Thiru S. Thirunavukkarasu Thiru K.K.S.S.R. Ramachandran Thiru S.R. Eradha Thiru R. Anna Nambi Thiru K.A. Sengottaiyan Thiru S.D. Ugamchand	Tense situation all over Tamil Nadu due to the arrest of A.I.A.D.M.K. Party volunteers consequent on the filing of case against Selvi J. Jayalalitha, Leader of Opposition.

<i>Serial number and date</i>	<i>Name of Members.</i>	<i>Subject.</i>
(1)	(2)	(3)
2. 30th March 1989	Thiru M. Abdul Latheef Thiru Y. Venkateswara Dikshidar Thirumathi Pappa Umanath Thiru S. Noor Mohammed Thiru V. Ramasamy Thiru M. Seerangan Thiru S.D. Ugamchand Thiru K. Chinnasamy Prof. K. Ponnusamy	Violence against the minorities at Attur in Salem District on 24th March 1989.
3. 31st March 1989	Thiru K. Ramani Thiru S. Noor Mohammed Thiru G. Veeraiyan	Death of a seventeen years old student near Arumanai Police Station in Vilavancode in Kanyakumari District.
4. 4th April 1989	Thiru S.D. Ugamchand Thiru Kumari Ananthan	Death of a A.I.A.D.M.K. sympathiser Thiru Kaman on the night of 2nd April, 1989 near Sonankuppam at Cuddalore, South Arcot District.
5. 5th April 1989	Thiru K. Ramani Thiru U.K. Vellingiri	Death of a Youth Thiru Hakeem belonging to the D.M.K. Party due to attack by R.S.S. Volunteers on 3rd April 1989 at Selvapuram Housing Unit in Coimbatore.
6. 20th April 1989	Thirumathi Papa Umanath	Reported hanging of one Nirmala Rani employed in Nirmala Gandhi School at Ariyalur.
7. 21st April 1989	Thiru Pon. Vijayaraghavan	Kidnapping of some Tamil Nadu Fishermen on 15th April 1989 by Sri Lankan fishermen and keeping them in custody at Talaimannar.
8. 24th April 1989	Thiru N. Palanivel Thiru S.R. Balasubramoniyan Thiru G. Bhuvarghan	Power shortage experienced in recent times all over Tamil Nadu.

<i>Serial number and date</i> (1)	<i>Name of Members.</i> (2)	<i>Subject.</i> (3)
9. 25th April 1989	Thiru K.K.S.S.R. Ramachandran Thiru S.R. Eradha Thiru Durai Ramasamy	About the arrest of Thiru S.D. Ugamchand, M.L.A.of Madurantakam Constituency.
10. 26th April 1989	Thiru S.R. Balasubramoniyam Thiru S. Peter Alphones Thiru P.V. Rajendiran	Murder of one Thiru Subramoniya Thevar belonging to the Congress Party on 20th April 1989 near Vedaranyam in Thanjavur District.
11. 27th April 1989	Thiru K. Ramani Thiru C. Govindarajan	Accident occurred at N. Periyapalayam on 14th April 1989 due to collusion of buses belonging to Jeeva Transport Corporation and the Dhanalakshmi Bus Service killing some passengers on the spot and injuring many others.
12. 6th May 1989.	Thiru K. Arjunan	Tense situation prevailing at Pulampatti area in Salem District due to the death of a youth by name Palanisamy.

## X. CALLING ATTENTION STATEMENTS.

Forty-two Call Attention statements were made on the floor of the House by the Hon. Minister on the following matters of urgent public importance.

<i>Serial number and date on which the statement was made.</i>	<i>Name of the Members who called the attention of the Minister.</i>	<i>Ministers who made the statement.</i>	<i>Subject.</i>
(1)	(2)	(3)	(4)
1. 4th April 1989	Thiruvallargal:- E. Pugazhendi A. Ganesamoorthi M. Ramanathan Dr.E.Nandagopalakirutinan C. Govindarajan G. Bhuvarahan	Hon. Chief Minister.	The necessity to provide jobs and compensations for those who have lost lands and houses for the work connected with in second Mine Project of the Neyveli Lignite Corporation.
2. 5th April 1989	Thiru K. Ramani	Hon. Minister for Information and Labour.	The non-inclusion of the Workers of Vasantha Mill, Janarthana Mill in Coimbatore and Tamil Nadu Spining Mill in Tirupur in the G.O. dated 1st March 1989 issued in connection with the sanction of Rs.250 as immediate relief to the Workers of closed Spinning Mills in Tamil Nadu
3. 7th April 1989	Thiruvallargal:- W.R. Varada Rajan S.Noor Mohamed	Hon. Minister for Transport	The collection of excess fare from the owners of Motor Vehicles when they use the newly opened Annai Indira Gandhi Bridge at Rameswaram and the misbehaviour of certain persons towards the pilgrims and the excess fare demanded by the Auto Drivers from the pilgrims from Bus Stand to Rameswaram Temple.

<i>Serial number and date on which the statement was made.</i>	<i>Name of the Members who called the attention of the Minister.</i>	<i>Ministers who made the statement.</i>	<i>Subject.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
4. 7th April 1989	Thiru M. Manimaran	Hon. Minister for Food	The delay in the issue of Government Orders prohibiting the sending of applications for the grant of license for small Rice Mills, and for change of name, hitherto sent to Government and that those licenses could be obtained at district level.
5. 8th April 1989	Thiru V. Ramasamy	Hon. Minister for Revenue	The fire accident at Kuchipalayam Thokkavadi Panchayat Union in Thiruchengodu Town on 20th March 1989.
6. 8th April 1989	Thiru G. Bhuvarahan	Hon. Minister for Hindu Religious and Charitable Endowments.	The demolition of residential quarters constructed by the Tamil Nadu Housing Board in less than five years at Mugapper, Madras.
7. 11th April 1989	Thiruvalargal:- K. Ramani, U.K. Vellingiri, C. Govindasamy	Hon. Minister for Transport	Misappropriation to the tune of Rs.24 lakhs without paying the amount in full in the sale of 58 old Buses belonging to the Cheran Transport Corporation, five months ago.
8. 11th April 1989	Thiruvalargal: - P. Srinivasan, S. Alagarsamy, G. Veeraiyan, R. Pitchaimuthu, Tmt. Pappa Umanath, S.A. Thangarajan, Pon. Vijayaraghavan.	Hon. Minister for Social Welfare and Rural Industries	The closure of small match factories in Tamil Nadu consequent on the recent modification made in regard to levy of the excise duty by the Central Government.

<i>Serial number and date on which the statement was made.</i>	<i>Name of the Members who called the attention of the Minister.</i>	<i>Ministers who made the statement.</i>	<i>Subject.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
9. 12th April 1989	Thiru M. Ramanathan	Hon. Minister for Rural Development and Local Administration.	The Situation prevailing among one and half lakhs of people living in Peelamedu area due to the scarcity of drinking water consequent of the permission accorded by the T.W.A.D. Board to the "Kovai Medicals" to be started under N.R.I. Scheme in the Corporation limit of Coimbatore by way of providing separate line from Siruvani Water main line.
10. 12th April 1989	Thiruvargal:- S. Alagarsamy G. Palanisamy, R. Pitchaimuthu	Hon. Minister for Electricity.	The Situation prevailing among the Workers due to the re-instatement of only 480 workers out of 1,412 who had participated in the strike in Madhavaram Dairy during the year 1980.
11. 19th April 1989	Thiru M. Annamalai	Hon. Minister for Information and Labour.	The closure of the Dharmapuri Steel Castings Limited at Thottampatti of Arur Taluk in Dharmapuri District.
12. 19th April 1989	Thiru V. Thambusami	Hon. Minister for Public Health.	The non supply of drinking water for the past 6 years in the Thiruvarur Government Hospital.
13. 20th April 1989	Thiru V. Thangapandian	Hon. Minister for Food	The failure to separate the Co-operative Units of the Bank to function at each District even after the creation of Kamarajar District from Ramanathapuram District more than 3 years ago and the non formation of a Central Co-operative Bank at each District.

<i>Serial number and date on which the statement was made.</i>	<i>Name of the Members who called the attention of the Minister.</i>	<i>Ministers who made the statement.</i>	<i>Subject.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
14. 20th April 1989	Thiru S. Daniel Raj	Hon. Minister for Electricity.	Failure to conduct test for issue of license to the Wiremen working under electrical contractors in Tamil Nadu.
15. 21st April 1989	Thiru S. Ramalingam	Hon. Minister for the Food.	The situation prevailing among the employees of State Land Development Bank due to the recovery of Rs.150 effected every month from the salary of the employees from March 1989.
16. 21 <sup>st</sup> April 1989	Thiru. S. A. Thangarajan, Thiru N. Palanivel	Hon. Minister for Public Health	Inadequate space and bed facilities in the Government Hospital at Dindugal.
17. 22 <sup>nd</sup> April 1989	Thiruvalargal:- P.S. Thiruvengadam, B. Sundaram, A. Rajendran.	Hon. Minister for Hindu Religious and Charitable Endowments.	The destruction of crops, trees and killing of people by group of wild elephants in Tiruppathur, Vaniyambadi, Polur, Kalasapakkam areas in North Arcot District.
18. 22 <sup>nd</sup> April 1989	Thiruvalrgal:- W.R. Varada Rajan, Chengai Sivam	Hon. Minister for Public Health.	The increased prevalence measles in the suburban areas of Madras.
19. 24 <sup>th</sup> April 1989	Thiruvalargal:- N. Nanjappan, A. Natarajan	Hon. Minister for Revenue.	The demolition of two churches and the houses of people who are living for more than 40 years in Pillaiyarpuram near Kurichi, Coimbatore District on 31 <sup>st</sup> March, 1989.

<i>Serial number and date on which the statement was made.</i>	<i>Name of the Members who called the attention of the Minister.</i>	<i>Ministers who made the statement.</i>	<i>Subject.</i>
(1)	(2)	(3)	(4)
20. 24 <sup>th</sup> April 1989	Thiru R. Rajamanickam	Hon. Minister for Public Health	The dilapidated condition of the Government Hospital at Kodavasal and inadequate strength of Doctors.
21. 25 <sup>th</sup> April 1989	Thiruvallargal:- G. Veeraiyan, Samsudin alias Kathiravan	Hon. Minister for Agriculture.	The situation prevailing among the farmers due to non functioning of Dharani Sugar Factory at Narayanapuram, in Vasudevanallur, Tirunelveli Kattabomman, District.
22. 25 <sup>th</sup> April 1989	Thiruvallargal:- C. Govindarajan, S. Noor Mohammed.	Hon. Minister for Information and Labour	The strike undertaken by the Workers of the Aroshiga Agar Bathi Factory, Vanur Taluk, South Arcot District demanding higher wages since 18 <sup>th</sup> March, 1989.
23. 26 <sup>th</sup> April 1989	Thiruvallargal:- K.K.S.S.R. Ramachandran, S.D. Ugamchand V.K. Chinnasamy and K.A. Sengottaiyan.	Hon. Minister for Food.	The closure of about 200 rice mills indefinitely in Madurai District.
24. 26 <sup>th</sup> April 1989.	Thiruvallargal:- A. Rahmankhan and Chengai Sivam	Hon. Minister for Public Health.	Necessity to provide water troughs to solve the drinking water problems in Madras City.

<i>Serial number and date on which the statement was made.</i>	<i>Name of the Members who called the attention of the Minister.</i>	<i>Ministers who made the statement.</i>	<i>Subject.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
25. 27 <sup>th</sup> April 1989.	Thiru P.V. Rajendran	Hon. Minister for Public Works.	The failure of the Government to protect the cultivable lands from being damaged by the Visaka floods of Palk Straits which also changes the river water soar in Vedaranyam Constituency.
26. 27 <sup>th</sup> April 1989	Thiru. K. Palanisamy	Hon. Minister for Public Health.	The Non-Opening of the Government General Hospital at Edappadi in Salem district though the building was completed one year ago.
27. 29 <sup>th</sup> April 1989.	Thiru K. Ravi Arunan	Hon. Minister for Information and Labour.	Non-disbursement of the balance amount of Gratuity to the retired employees of Madura Coats at Ambasamudram.
28. 29 <sup>th</sup> April 1989.	Thiru Pon. Vijayaraghavan.	Hon. Minister for Public Health	The conditions prevailing among the people of Alagapuram Village in Kanyakumari district due to pouring of foul smelling blood from the sky, like rain, in that area.
29. 2 <sup>nd</sup> May 1989.	Thirumathi Ramani Nallathambi.	Hon. Minister for Transport.	The demolition of Houses and Shops built 40 years ago, by Highways Department in Thesaiyanvilai in Tirunelveli Kattabomman district.
30. 2 <sup>nd</sup> May, 1989.	Thiruvallargal:- W.R. Varada Rajan and U.K. Vellingiri.	Hon. Minister for Public Health.	The sale of 30,000 adulterated bottles of life saving intravenous glucose, by a firm in Coimbatore, for being administered to patients.

<i>Serial number and date on which the statement was made.</i>	<i>Name of the Members who called the attention of the Minister.</i>	<i>Ministers who made the statement.</i>	<i>Subject.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
31. 3 <sup>rd</sup> May 1989.	Thiru V.K. Raju	Hon. Minister for Revenue.	The fire accident at Gandhi Market, Arakkonam on 8 <sup>th</sup> April 1989.
32. 3 <sup>rd</sup> May 1989.	Thiru R.Singaram.	Hon. Minister for Adi Dravidar Welfare.	The confinement of some persons belonging to Navakollaikadu Village in Ottankadu Panchayat of Peravurani Constituency as bonded labourers in Karnataka State.
33. 4 <sup>th</sup> May 1989.	Thiru A.Rahmankhan	Hon. Minister for Agriculture.	Non-disbursement of salary since March 1989 to 300 Agricultural Extension Officers on deputation in Panchayat Unions in Coimbatore district.
34. Do	Thiru M.Manimaran	Hon. Minister for Public Health.	The hardships experience due to the posting of only two doctors in the place of six and that too, without Lady Doctor in the Nannilam Hospital in Thanjavur district and also the non-functioning of water tank in that Hospital.
35. 5 <sup>th</sup> May 1989	Thiruvallargal S. Alagarsamy, G. Palanisamy and R. Pitchaimuthu.	Hon. Minister for Hindu Religious and Charitable Endowments.	The reported move to evict the people of Hosur taluk cultivating lands for the past 60 years by declaring that areas as Reserve forest by the forest officials causing hardships to the people of that area.
36. Do.	Thiruvallargal T.K. Palanisamy and Chengai Sivam.	Hon. Minister for Animal Husbandry.	The danger to life faced by the inhabitants of Ennore, Thiruvottiyur areas due to sea erosion and the destruction caused to plots, houses and roads in those areas.

<i>Serial number and date on which the statement was made.</i>	<i>Name of the Members who called the attention of the Minister.</i>	<i>Ministers who made the statement.</i>	<i>Subject.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
37. 6 <sup>th</sup> MaY 1989	Thiru N. Palanivel	Hon. Chief Minister.	The situation prevailing among the people due to the opium cultivation in about 650 acres in the Western ghats at Dindugul Quaid-e-Milleth district.
38. Do.	Thiru S.Ramalingam	Hon. Minister for Education	The non-disbursement of salary for the past 3 years to 9 teachers of Matharmanram Government High School at Thirumangalakudi in Thanjavur district.
39. 11 <sup>th</sup> May 1989	Thiruvallargal:- K. Arjunan, C. Krishnan and K. Palanisamy.	Hon. Minister for Information and Labour.	The closure of the Chemplast factory at Mettur in Salem district.
40. Do.	Thiru B. Sundaram	Hon. Minister for Public Health.	The non-supply of drinking water for the past 10 days in Tiruppathur Town in North Arcot district
41. 12 <sup>th</sup> May 1989.	Thiru Kumari Anandan	Hon. Minister for Transport	The plying of bus in reduced strength by the Pallavan Transport Corporation in many depots in Madras City on 29 <sup>th</sup> April 1989.
42. 12 <sup>th</sup> MaY 1989	Thiru P.S. Thiruvengadam.	Hon. Minister for Public Health.	The situation prevailing among the Scientists and the Sub-ordinate officials of the Tamil Nadu Pollution Control Board due to non-revision of Board due to non-revision of their basic pay for the past four years according to the recommendations of the One man Fourth Pay Commission.

## XI. FINANCIAL BUSINESS

The Budget for the year 1989-90 was presented to the Legislative Assembly by Hon. Dr. M. Karunanidhi, Chief Minister on 25<sup>th</sup> March 1989.

The General Discussion on the Budget took place for 7 days on the following dates:-

27<sup>th</sup> March 1989, 28<sup>th</sup> March 1989, 29<sup>th</sup> March 1989, 30<sup>th</sup> March 1989, 31<sup>st</sup> March 1989 1st April 1989 and 3<sup>rd</sup> April 1989.

The Hon. Chief Minister replied to the Debate on 3<sup>rd</sup> April 1989.

Discussion on the Voting of Demands for Grants took place on the following dates:-

4<sup>th</sup> April 1989, 5<sup>th</sup> April 1989, 7<sup>th</sup> April 1989, 8<sup>th</sup> April 1989 10<sup>th</sup> April 1989, 11<sup>th</sup> April, 1989, 12<sup>th</sup> April 1989, 13<sup>th</sup> April 1989, 19<sup>th</sup> April 1989, 20<sup>th</sup> April 1989, 21<sup>st</sup> April 1989, 22<sup>nd</sup> April 1989, 24<sup>th</sup> April 1989, 25<sup>th</sup> April 1989, 26<sup>th</sup> April 1989, 27<sup>th</sup> April 1989, 28<sup>th</sup> April 1989, 29<sup>th</sup> April 1989, 2<sup>nd</sup> May 1989, 3<sup>rd</sup> May 1989 and 4<sup>th</sup> May 1989.

Voting on Demands for Grants lasted for 21 days from 4<sup>th</sup> April 1989 to 4<sup>th</sup> May 1989.

Out of 1,708 Cut Motions received, 1,571 were admitted of which 128 were actually moved in the House. After the discussion on the Demands was over, the Cut Motions were either withdrawn or deemed to have been withdrawn.

The Appropriation (No.2) Bill, 1989 (L.A. Bill No.20 of 1989) relating to the Budget for the year 1989-90 was introduced in the Assembly on 4<sup>th</sup> May 1989 and it was considered and passed on the 5<sup>th</sup> May 1989.

2. On the 25<sup>th</sup> March 1989, Hon. Chief Minister laid on the Table of the House, the Demands for Advance Grants (Vote on Account) for the year 1989-90. On the 28<sup>th</sup> March 1989, Hon. Chief Minister moved the Demands for Advance Grants (Vote on Account) for the Year 1989-90 and it was put and carried and grants were made. The Appropriation Bill relating to the advance grants (Vote on Account) i.e., The Tamil Nadu Appropriation (Vote on Account) Bill, 1989 (L.A. Bill No.6 of 1989) was introduced on the 28<sup>th</sup> March 1989 and was taken up for consideration on the 29<sup>th</sup> March 1989 and passed on the same day.

3. On the 28<sup>th</sup> March 1989, the Hon. Chief Minister presented to the Assembly the Final Supplementary Statement of Expenditure for the year 1988-89. On 30<sup>th</sup> March 1989, the demands for Grants for Final Supplement Estimates for 1988-89 were put to vote and carried. The Appropriation Bill relating to Final Supplementary Statement of Expenditure for 1988-89 i.e., The Tamil Nadu Appropriation Bill, 1989 (L.A. Bill No.7 of 1989) was introduced on 30<sup>th</sup> March 1989 and was taken up for consideration on 31<sup>st</sup> March 1989 and passed on the same day.

## XII. LEGISLATIVE BUSINESS

During the period, 27 Bills were introduced and all the 27 Bills were considered and passed the details of which are as follows:-

<i>Serial No.</i>	<i>Title of the Bill</i>	<i>Date of Introduction</i>	<i>Date of Consideration and passing.</i>
(1)	(2)	(3)	(4)
1.	The Tamil Nadu Appropriation (Vote on Account) Bill, 1989 (L.A. Bill No.6 of 1989)	27 <sup>th</sup> March 1989.	28 <sup>th</sup> March 1989.
2.	The Tamil Nadu Appropriation Bill, 1989 (L.A. Bill No.7 of 1989).	30 <sup>th</sup> March 1989.	31 <sup>st</sup> March 1989.
3.	The Tamil Nadu Cultivating Tenants (Protection from Eviction) Bill, 1989 (L.A. Bill No.8 of 1989).	10 <sup>th</sup> April 1989.	12 <sup>th</sup> May 1989.
4.	The Hindu Succession (Tamil Nadu Amendment) Bill, 1989 (L.A. Bill No.9 of 1989).	13 <sup>th</sup> April 1989.	6 <sup>th</sup> May 1989.
5.	The Tamil Nadu Payment of Salaries (Amendment) Bill, 1989 (L.A. Bill No.10 of 1989).	27 <sup>th</sup> April 1989.	6 <sup>th</sup> May 1989.
6.	The Tamil Nadu Legislature (Prevention of Disqualification) Amendment Bill, 1989 (L.A. Bill No.11 of 1989).	Do.	Do.
7.	The Tamil Nadu Municipal Corporation Laws (Second Amendment) Bill, 1989 (L.A. Bill No.12 of 1989)	Do.	11 <sup>th</sup> May 1989.
8.	The Tamil Nadu Borstal Schools (Amendment) Bill, 1989 (L.A. Bill No.13 of 1989).	28 <sup>th</sup> April 1989.	6 <sup>th</sup> May 1989.

<i>Serial No.</i>	<i>Title of the Bill</i>	<i>Date of Introduction</i>	<i>Date of Consideration and passing.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
9.	The Tamil Nadu Agricultural Produce Markets (Amendment) and Validation of appointment of Special Officers Bill, 1989 (L.A. Bill No.14 of 1989)	Do	Do
10.	The Tamil Nadu Urban Land (Ceiling and Regulation) Amendment Bill, 1989 (L.A. Bill No.15 of 1989).	29 <sup>th</sup> April 1989.	12 <sup>th</sup> May 1989.
11.	The Tamil Nadu District Municipalities (Second Amendment) Bill, 1989 (L.A. Bill No. 16 of 1989)	29 <sup>th</sup> April 1989.	11 <sup>th</sup> May 1989.
12.	The Tamil Nadu Panchayats (Second Amendment) Bill, 1989 (L.A. Bill No. 17 of 1989).	2 <sup>nd</sup> May 1989.	11 <sup>th</sup> May 1989.
13.	The Tamil Nadu Contingency fund (Amendment) Bill, 1989 (L.A.Bill No. 18 of 1989).	3 <sup>rd</sup> May 1989	5 <sup>th</sup> May 1989.
14.	The Tamil Nadu Municipal Corporation Laws (Third Amendment) Bill, 1989 (L.A. Bill No. 19 of 1989).	Do.	11 <sup>th</sup> May 1989.
15.	The Tamil Nadu Appropriation (No.2) Bill, 1989 (L.A. Bill No.20 of 1989)	4 <sup>th</sup> May 1989.	5 <sup>th</sup> May 1989.
16.	The Tamil Nadu Prohibition (Third Amendment ) Bill, 1989 (L.A. Bill No.21 of 1989).	5 <sup>th</sup> May 1989.	11 <sup>th</sup> May 1989.

<i>Serial No.</i>	<i>Title of the Bill</i>	<i>Date of Introduction</i>	<i>Date of Consideration and passing.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
17.	The Tamil Nadu Universities Laws (Amendment) Bill, 1989 (L.A. Bill No.22 of 1989).	Do.	Do.
18.	The Dr. M.G.R. Medical University, Tamil Nadu (Amendment and Validation Bill, 1989 (L.A. Bill No.23 of 1989).	5 <sup>th</sup> May 1989	11 <sup>th</sup> May 1989.
19.	The Tamil Nadu General Sales Tax (Amendment) Bill, 1989 (L.A.Bill No.24 of 1989).	6 <sup>th</sup> May 1989.	12 <sup>th</sup> May 1989.
20.	The Tamil Nadu General Sales Tax (Second Amendment) Bill, 1989 (L.A.Bill No.25 of 1989).	Do.	Do.
21.	The Tamil Nadu General Sales Tax (Third Amendment) Bill 1989 (L.A. Bill No.26 of 1989).	Do.	Do.
22.	The Tamil Nadu Sales Tax (Surcharge) Amendment Bill, 1989 (L.A. Bill No.27 of 1989)	Do.	Do.
23.	The Tamil Nadu Additional Sales Tax (Amendment) Bill, 1989 (L.A. Bill No.28 of 1989)	Do.	Do.
24.	The Tamil Nadu Entertainment Tax (Amendment) Bill, 1989 (L.A. Bill No.29 of 1989).	Do.	Do.

<i>Serial No.</i>	<i>Title of the Bill</i>	<i>Date of Introduction</i>	<i>Date of Consideration and passing.</i>
(1)	(2)	(3)	(4)
25.	The Land Acquisition (Tamil Nadu Amendment) Bill, 1989 (L.A Bill No.30 Of 1989).	11 <sup>th</sup> May 1989.	Do.
26.	The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Bill, 1989 (L.A. No.31 of 1989).	Do.	Do.
27.	The Tamil Nadu Motor Vehicle Taxation (Amendment) Bill, 1989 (L.A.Bill No. 32 of 1989).	Do.	Do.

On the 27<sup>th</sup> March 1989, Hon. Speaker announced to the House that the Tamil Nadu Cinemas (Regulation) Second Amendment Bill, 1987 (L.A.Bill No.38 of 1987, passed by the Tamil Nadu Legislative Assembly on 13<sup>th</sup> May 1987) during the period of Eighth Assembly was returned by the Governor with a message under Article 200 of the Constitution of India for re-consideration by the Assembly.

On the 11<sup>th</sup> May, 1989, Hon. Thiru Pon. Muthuramalingam, Minister for Information and Labour moved that the above Bill and the Message from the Governor be taken up for consideration. After the Bill and the message were considered, Hon. Minister moved that the Bill be withdrawn.

The motion was adopted and the Bill was by leave of the House withdrawn, by the Government.

### **XIII. GOVERNMENT RESOLUTIONS**

(1) On the 12<sup>th</sup> May 1989, Hon. Dr.M. Karunanidhi, Chief Minister moved the following Resolution:-

“That this Assembly resolves to request the Union Government to play a major role in the advancement of socially and educationally backward communities as enshrined in Article 340 of the Constitution of India by extending reservation and special provisions under Article 15(4) and 16 (4) of the Constitution of India and take a positive role to this important area of social justice expeditiously with due regard to the recommendations contained in the Report of the Backward Classes Commission, 1980, headed by late Thiru B.P. Mandal appointed by the Union Government.

Thiruvallargal K. Ramani, G. Bhuvarghan, Era. Mohan, K. Arjunan, M. Abdul Latheef, S. Alargarsamy, Kumari Ananthan and P.H. Pandian took part in the discussion.

The Hon. Chief Minister replied to the debate.

The Resolution was put to vote of the House and adopted.

(2) On the 12<sup>th</sup> May 1989, Hon. Dr. M. Karunanidhi, Chief Minister, moved the following Resolution:-

“That this Assembly resolves that whereas the concessions in Excise Duty on match industries made by the Government of India in the recent Budget for 1989-90 was advantageous to the mechanised sector disadvantageous to the hand-made match industry in the cottage sector ; whereas the excise duty concession of Rs. 11 crores granted by the Government of India benefited only the match industries in the mechanised sector, and as a consequence 10,000 match industries in the cottage sector were affected and closed down, this House brings to the notice of the Central Government, the fact that due to these of factors, 10 lakhs workers in the drought affected districts face threat of employment.

This House also brings to the notice of the Government of India with anguish that compared to increase in the prices of raw materials and the excise duty concession, a situation has arisen wherein it is impossible for the hand-made match industries in the cottage industry sector to recommend production due to the change in the grant of concession in excise duty.

This House stresses that the Government of India should revise the changes made in the excise duty on match industries to protect the families of poor labourers from hunger, to provide continuous employment to them, to protect about 10,000 match industries in the tiny and cottage industries sector and to market the stocks of matches accumulated in the cottage industry units.

Therefore this House resolves to request the Government of India that in order to solve this problem the excise duty concession announced in the Central Budget for 1989-90 should be revised and the excise duty differential obtaining prior to 28<sup>th</sup> February 1989 should be reintroduced.

Thiruvallargal K.R. Sundaram, P. Seenivasan, Y. Venkateswara Dikshidar, S. Alargarsamy, K.K.S.S.R. Ramachandran and Kumari Ananthan took part in the discussion.

The Hon. Minister for Social Welfare and Rural Industries and Hon. Chief Minister replied to the debate.

The Resolution was put to vote of the House and adopted.

#### **XIV. GOVERNMENT MOTIONS**

(1) Election of Sixteen Members of the Committee on Estimates - On the 27th March 1989, Hon. Prof. K. Anbazhagan, Minister for Education and Leader of the House, moved the following motion:

“That with reference to Rule 195 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker, to elect sixteen Members to be Members of the Committee on Estimates for the year 1989-90.”

The Motion was put to vote and carried.

(2) Election of Sixteen Members to the Committee on Public Accounts - On the 27th March, 1989, Hon. Prof. K. Anbazhagan, Minister for Education and Leader of the House, moved the following motion:-

“That with reference to Rule 203 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker to elect sixteen Members to be Members of the Committee on Public Accounts for the year 1989-90.

The Motion was put to vote and carried.

(3) Election of Sixteen Members to the Committee on Public Under takings -On the 27th March 1989, Hon. Prof. K. Anbazhagan, Minister for Education and Leader of the House, moved the following motion:-

“That with reference to Rule 211 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker, to elect sixteen Members to be Members of the Committee on Public Undertakings for the year 1989-90”.

The Motion was put to vote and carried.

(4) Election of Fourteen Members to the Committee of Privileges - on the 27th March 1989, Hon. Prof. K. Anbazhagan, Minister for Education and Leader of the House, moved the following motion:-

“That with reference to Rule 227 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker, to elect fourteen Members to be Members of the Committee of Privileges for the financial year 1989-90”

The Motion was put to vote and carried.

(5) On the 31st March, 1989, Hon. Thiru N. Veerasamy, Minister for Food, moved the following motion:-

“That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provided that the first hour of every sitting be available for ‘Questions and Answers’ be suspended tomorrow (1st April 1989) and the House do resolve to transact Government Business:.

The motion was adopted nem con.

(6). On the 12th April 1989, Hon. Thiru S.J. Sadiq Pasha, Minister for law, moved the following motion:-

“That Rule 32 of the Tamil Nadu Legislative Assembly which provides that the first hour of every sitting be available for ‘Questions and Answers’ be suspended tomorrow (13th April 1989). And the House do transact Government Business”.

The motion was adopted nem con.

(7) On the 27th April 1989, Hon. Thiru S.J. Sadiq Pasha, Minister for Law moved the following motion:-

“That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for ‘Questions and Answer’ be suspended tomorrow (28th April 1989). and the House do resolve to transact Government Business.

The motion was adopted nem-con.

(8) On the 2nd May 1989, Hon. Prof. K. Anbazhagan, Minister for Education and the Leader of the House moved the following motion:

“That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provided that The first hour of every sitting be available for ‘Questions and Answers’ be suspended tomorrow (3rd May 1989) and the House do resolve to transact Government Business.”  
The motion was adopted nem-con.

(9) Election of two Members to the Senate of the Bharathiar University, Coimbatore, On the 4th May, 1989, Hon. Prof K. Anbazhagan, Minister for Education (Leader of the House) moved the following motion:-

“That this Assembly do proceed to elect the following two Members to be Members of the Senate of the Bharathiar University, Coimbatore.\_

Thiru Era. Mohan  
Thiru K. Ramani.

The motion was put and carried.

(10) Election of two Members to the Senate of the Bharathidasan University, Tiruchirappalli. On the 4th May 1989, Hon. Prof. K. Anbazhagan, Minister for Education (Leader of the House ) moved the following motion:-

“That this Assembly do proceed to elect the following two Members to be Members of the Senate of the Bharathidasan University, Tiruchirappalli.\_

- (1) Thiru A. Periyanan
- (2) Thiru Anbil Poyyamozhi

The motion was put and carried.

(11) Election of one Member to the Senate of the Alagappa University, Karaikudi on the 4th May 1989, Hon. Prof. K. Anbazhagan, Minister for Education (Leader of the House) moved the following motion:-

“That this Assembly do proceed to elect the following Members to be a member of the Senate of the Alagappa University, Karaikudi,-

Thiru B. Manoharan”.

The Motion was put and carried.

(12) On the 11th May 1989 Hon. Prof. K. Anbazhagan, Minister for Education and the Leader of the House moved the following motion:

“That Rule 33 of Tamil Nadu Legislative Assembly Rules relating to private Members Business be suspended to-day (11th May 1989) and the House do resolve to transact Government Business”.

The motion was adopted *nem con*.

(13) On the 12th May 1989, Hon. Prof. K. Anbazhagan, Minister for Education and the Leader of the House moved the following motion:

“That under Rules 25 (1) of the Tamil Nadu Legislative Assembly Rules the House be adjourned sine die.”

The motion was unanimously adopted.

## **XV. PRIVILEGE MATTERS**

1. On 28th March 1989, Tvl. Kumari Ananthan and S. Thirunavukkarasu raised a matter of privilege against the Commissioner of Police, Madras and the Hon. Chief Minister, who holds the portfolio of Home for the taking possession of a letter written by the Leader of the Opposition to the Hon. Speaker and Publication of the same in the Press.

On 12th April 1989, Hon. Speaker ruled that, there was no breach of privilege involved in the matter, as it was not taken possession from the residence of the Leader of the Opposition but from another person and it could not be considered as 'privileged document' as it was found in possession of another person.

2. On 30th March 1989, Thiru.S.R.Balasubramaniyan raised a matter of Privilege against the Chairman of the Tamil Nadu Electricity Board for announcing at a press conference, the increase in the electricity tariff, when the Assembly is in Session.

On 13th April 1989, Hon. Speaker ruled that when the House is in session and if an announcement is made outside, no question of breach of privilege is involved. However, it has been the practice being followed in the House of Commons and in Parliament and in other State Legislatures in India which has taken from of a tradition that the Ministers consider it good etiquette to make important announcements in the House, when it is in session before doing so elsewhere. In the instant case, the Chairman, T.N.E.B. had given certain clarifications to the G.O. regarding the changes in the energy rates to the press only and no breach of privilege is involved in the matter.

3. On 15th April 1989, Thiru Kumari Ananthan raised a matter of privilege against the Tamil Daily "DINAKARAN" for having published certain expunged portion of the proceedings of the Assembly of 29th March 1989.

Hon. Deputy Speaker ruled that he will give his ruling after seeking the explanation form the Editor of that daily.

4. On 20th February 1989, Tmt. Pappa Umanath raised a matter of privilege against the Editor, of Tamil Daily "NAMADHU M.G.R." for misquoting her speech. On 24th April 1989, Hon. Speaker announced dropping further action on the issue, as the Editor has expressed his sincere regret for the mistakes occurred while reporting the speech of the member.

5. On the 25th April, 1989, Thiru G.Bhuvaraghan gave a notice of breach of privilege against the Madurantakam Municipality for having adopted a resolution at its meeting on 20th April 1989 referring to the incidents took place in the Assembly on 25th March 1989 and requesting the Hon. Speaker to release all photographs relating to the incidents and also to set up an enquiry commission to out the facts and punish those involved in it.

On the 4th May 1989, Hon. Speaker ruled that on Prima, facie, there is a cause of breach of privilege in the matter and therefore under Rule 226 of the Assembly Rules, he referred the matter to the Committee of Privileges for its examination and Report.

6. On the 26th April, 1989, the Hon. Speaker announced in the House that Thirumathi Pappa Umanath had given a notice of privilege against the Station Director, All India Radio, Madras in regard to omission of her participation on the general discussion on the Budget on 29th March 1989 in the Regional News Bulletin on 29th

March 1989. The Station Director, who had been addressed in the matter, had clarified that the speech of the Member could not be included in the evening news bulletin on 29th March for want of time and that the same was included in the next day's morning bulletin. In view of this, Hon. Speaker ruled that he has dropped further action in the matter.

7. On the 4th May 1989, Thiru.C.Govindarajan, raised a matter of privileges against the Editor "Makkal Kural", evening Tamil daily, for publishing an article criticising the stand taken by the Communist Party of India (Marxist) at the time of the discussion of the matter relating to the revival of Tamil Nadu Legislative Council in the Tamil Nadu Legislative Assembly as "opportunistic", Hon. Speaker has announced in the House that he would give his ruling after obtaining the statement from the Editor of the Daily. On receipt of the Statement from the Daily, Hon. Speaker ruled as follows.

On 12th May, 1989 Hon. Speaker quoting from May's Parliamentary Practice- "To print and publish and libel reflecting on the proceedings of the House has been held to be a high violation of the rights and privileges of the House'-condemned the attitude of the newspapers and warned that newspaper should check the veracity of a statement of a political leader on the proceedings of the House, before publishing it as otherwise it could amount to distorting the version of the proceedings of the House.

8. On the 11th May, 1989, Hon. Speaker informed the House that Thiru Kumari Ananthan had given a notice of privilege against Thiru M.A. Latheef on the latter's remarks of a reported telecast in the Television about the observation of the Prime Minister on the imposition of 'Hindi' on the Non-Hindi speaking people. As the subject matter related to telecast of an item, the Doordarshan was addressed, He then ruled that "If any statement is made on the floor of the House by a member / Minister which another members believes untrue, incomplete or incorrect, it does not constitute a breach of privilege. A breach of privilege can arise only if the member or the Minister makes a false Statement or incorrect statement willfully, deliberately or knowingly. In view, of this, he dropped further action on the issue.

9. On the 11th May 1989, Hon. Speaker informed the House that he has received a legal notice from Thiru. T.Gurusamy, Advocate, Madurai, directing him to inform the public of the details of names of the person who had handed over to him the letter of resignation of the Leader of Opposition within fifteen days failing which a petition will be filed against him in the Madras High Court.

As the notice, constituted a threat and interference in the discharge of his duties as Speaker, he referred it to the Committee of Privileges for its examination and Report.

10. On the 12th May 1989, Thiru S.R.Balasubramaniam has raised matter of Privilege against Messers. J. Sudarsan and P.Balasubraamania of Management of Professional Association, Madras for threatening him with legal action for the speech made in the Assembly about their misdeeds. Hon. Speaker thereafter ruled that no member shall be liable to any proceedings in Court for anything said or vote given by him in the Legislature or a Committee thereof.

11. On the 12th May, 1989, Tmt. Pappa Umanath has raised a matter of privilege against the Tamil Daily 'Dinamani' for omitting to publish her speech she made on the discussion in the House on 21st April 1989 on the social Welfare Demand. Hon. Speaker read out the reply received from the Editor of the daily and directed that the newspapers. In general, to follow the tradition of publishing the summary of the proceedings for the House in their dailies.

### **XVI NAMING AND SUSPENSION OF MEMBERS**

1. On the 25th March, 1989, Hon. Prop. K.Anbazhagan, Minister for Education and the Leader of the House, moved a motion under rule 121(2) of the Assembly Rules suspending 28 members of A.I.A.D.M.K. Party till 31st March 1989.

The motion was put and carried.

2. On the 27th March, 1989, Hon. Prof. K. Anbazhagan, Minister for Education and the Leader of the House moved a motion revoking the suspension of twenty-eight members.

The motion was put and carried.

3. On the 3rd April, 1989, Hon. Prof. K.Anabazhagan, Minister for Education and the Leader of the House moved a motion under Rule 121(2) of the Assembly Rules suspending the members of A.I.A.D.M.K. Party who were present on the day for one day for obstructing the proceedings of the House.

The motion was put and carried.

4. On the 4th April 1989, Hon. Speaker named the members of the A.I.A.D.M.K. Party for persistently obstructing the proceedings of the House. When they refused to withdraw from the House, the Marshall was called- in and the members were whisked away from the House.

5. On the 10th April, 1989, Hon. Prof. K.Anabazhagan, Minister for Education and the Leader of the House moved a motion under rule. 121(2) of the Assembly Rules suspending the 14 members of the A.I.A.D.M.K. Party who were present on that day for period of one week till 16-4-1989 for obstructing the proceedings of the House.

The motion was put and carried.

### **XVII. COMMITMENT FOR CONTEMPT OF THE HOUSE.**

On the 5th April, 1989, Prof. K.Anabazhagan, Minister for Education and the Leader of the House moved a motion that one Thiru. Venba Veerasamy, Son of Ramamsamy, residing at S.S. Bose Street, Nandambakkam, Madras who threw some pamphlets from the Visitors Gallery be kept under the custody of the Sergeant of the Assembly till 1.00 p.m. for having committed a grave offence and was guilty of gross contempt of the House.

### **XVIII. PERSONAL EXPLANATION UNDER RULE 109.**

1. On the 5th April 1989, Thiru S.Thirunavukarasu. Deputy Leader of the Opposition made a personal explanation denying all allegations made by the Chief Minister about the irregularities in the allotment of Housing Plots and sanctioning of plans for multi-storeyed buildings in Madras against the M.M.D.A. Rules during the previous regime when he was the Minister for Housing.
2. On the 8th April 1989, Hon. Thiru K.P. Kandasamy, Minister for Hindu Religious and Charitable endowments made personal explanation under Rule 109 of the Tamil Nadu Legislative Assembly Rules strongly repudiating the charge made by Thiru Kumari Ananthan in dragging his name in his notice of privilege against the Tamil daily "Dinakaran".

### **XIX. PETITION PRESENTED TO THE ASSEMBLY.**

On the 28th April 1989, Thiru K. Ramani presented a petition to the Assembly under Rule 276 of the Assembly Rules about the demand of the employees of the Tamil Nadu Water Supply and Drainage Board.

A gist of the petition was circulated to all Members through an Information Sheet.

The petition in original was transferred to the Committee on Petitions for Scrutiny and report to the House.

### **XX. ANNOUNCEMENTS BY THE HON. SPEAKER**

On the 28th March 1989, Hon. Speaker announced to the House that the nomenclature of A.I.A.D.M.K. Party (Jayalalitha Group) shall henceforth be known as the "A.I.A.D.M.K. Party consequent on the merger of both the factions.

On the 19th April, 1989, Hon. Speaker announced that he has accorded permission to Thiru. K.A. Mani, member representing Kabilarmalai Assembly

Constituency to function separately as a member of the “Indian Farmers and Toilers Party”.

On the 11th May, 1989, Hon. Speaker announced to the House that permission is granted to Madras Doordarshan and the State Films Division to release the shots taken on the 25th March 1989 relating to incidents in the Assembly Chamber. Hon. Speaker also stated that consistent with the best tradition of the House, he had imposed a ban on the publication of the photographs taken inside the House on the incidents of 25th March 1989 (the day the Budget was presented). He had, however, taken the decision to release the shots in response to an appeal by the Chief Minister Dr.M.Karunanidhi and the persistent demand by the Opposition.

## **XXI. SPECIAL REFERENCE**

### **GOLDEN JUBILEE CELEBRATION OF THE TAMIL NADU LEGISLATIVE ASSEMBLY**

On the 5th May 1989, the Tamil Nadu Legislative Assembly celebrated its Golden Jubilee amidst scenes of joy and emotion.

The House was decorated with special illuminations and brightly coloured flags and festoons. The portraits of Thiruvalluvar, Mahatma Gandhi, C.N. Annadurai, Rajaji Kamaraj, Mohammed Ismail, Dr. Ambedker, Periyar E.V. Ramasami and Muthuramalingam Thevar that adorn the House were also decorated with serial lights giving a festive touch to the occasion.

On this historic occasion, 41 Members of the Assembly both past and present who have served the Assembly for more than four terms including the former Speakers and Deputy Speaker, former Chairman of the Legislative Council were honoured with a shield and a shawl. Besides, three former Secretaries of the Assembly, Present Speaker and Deputy Speaker and the present Commissioner and Secretary were also honoured on the occasion.

Thiruvalluvar Kumari :Ananthan, K. Ramani. Y. Venkateswara Dikashdar, S. Alagarsamy, M.A. Latheef. Pon. Vijayaraghavan P.H. Pandian, Hon. Prof. K. Anbazhagan, Leader of the House, Hon. Chief Minister and Hon. Speaker spoke on the occasion recalling the glorious tradition of the Tamil Nadu Legislative Assembly and progressive laws enacted by it.

The visitors' galleries overflowed with Officials, Special invitees and others.

Hon. Chief Minister later hosted a dinner in the night in honour of the Members of the Legislative Assembly in the Rajaji Hall in Government Estate, Madras.

## **XXII. ELECTION TO THE SENATES OF THE UNIVERSITIES IN TAMIL NADU**

On the 2nd May, 1989, Hon. Speaker announced that the following Members have been duly elected to the Senates of Universities mentioned below:-

Senate of the University of Madras:

Thiru. M.Abdul Latheef.  
Thiru. M.Settu  
Dr.K. Nandagopalakirutinam,  
Dr.Kanchana Kamalanathan,  
Thiru. A.Rahmankhan  
Thiru. S.D. Ugamchand.

Senate of the Madurai-Kamaraj University:

Thiru. P.Seenivasan.  
Thiru. A.L.Subramanian.  
Thiru.R.Singaram.  
Thiru S.R.Eradha.

Senate of the Annamalai University:

1.Dr. Durai Krishnamurthy.  
2,Thiru. E.Pugazhendi.  
3. Thriu.Kumari Ananthan.

Senate of the Tamil University, Thanjavur:

Thiru. M.Ramachandran.  
Thiru. S.S. Tennarasu.

Senate of the Anna University:

Thiru N. Ganapathy.

## **XXIII. CONSTITUTION OF COMMITTEES**

The following Committees were constituted for the year 1989-90 on the dates noted against each:

1.	Committee on Estimates	19 <sup>th</sup> April 1989.
2.	Committee on Public Undertakings	19 <sup>th</sup> April 1989.
3.	Committee of Privileges	19 <sup>th</sup> April 1989.
4.	Committee on Public Accounts	20 <sup>th</sup> April 1989.
5.	Committee on Delegated Legislation	24 <sup>th</sup> April 1989.
6.	Committee on Government Assurance	24 <sup>th</sup> April 1989.
7.	Committee on Petitions	24 <sup>th</sup> April 1989.
8.	House Committee	27 <sup>th</sup> April 1989.
9.	Rules Committee	27 <sup>th</sup> April 1989.
10.	Library Committee	27 <sup>th</sup> April 1989.
11.	Committee on Papers Laid on the Table	27 <sup>th</sup> April 1989.

The names of the Members of the above Committees are given in Appendix.

## XXIV. PRESENTATION OF COMMITTEE REPORTS

Eighteen Report were presented to the House by the Committees as detailed below:-

<i>Serial Number</i> (1)	<i>Name of Report</i> (2)	<i>Date of Presentation</i> (3)
1.	First Report of the Committee on Public Undertakings.	6 <sup>th</sup> May 1989.
2.	Second Report of the Committee on Public Undertakings.	6 <sup>th</sup> May 1989
3.	Third Report of the Committee on Public Undertakings.	6 <sup>th</sup> May 1989
4.	Fourth Report of the Committee on Public Undertakings.	6 <sup>th</sup> May 1989
5.	Fifth Report of the Committee on Public Undertakings.	6 <sup>th</sup> May 1989
6.	Sixth Report of the Committee on Public Undertakings.	6 <sup>th</sup> May 1989
7.	First Report of the Committee on Public Accounts.	11 <sup>th</sup> May 1989.
8.	Second Report of the Committee on Public Accounts.	11 <sup>th</sup> May 1989.
9.	Third Report of the Committee on Public Accounts.	11 <sup>th</sup> May 1989.
10	Fourth Report of the Committee on Public Accounts.	11 <sup>th</sup> May 1989.
11.	Seventh Report of the Committee on Public Undertakings.	12 <sup>th</sup> May 1989.
12.	Eighth Report of the Committee on Public Undertakings.	12 <sup>th</sup> May 1989.
13.	Ninth Report of the Committee on Public Undertakings.	12 <sup>th</sup> May 1989.
14.	Tenth Report of the Committee on Public Undertakings.	12 <sup>th</sup> May 1989.

<i>Serial Number</i> (1)	<i>Name of Report</i> (2)	<i>Date of Presentation</i> (3)
15.	Eleventh Report of the Committee on Public Undertakings.	12 <sup>th</sup> May 1989.
16.	Twelfth Report of the Committee on Public Undertakings.	12 <sup>th</sup> May 1989.
17.	Thirteen Report of the Committee on Public Undertakings.	12 <sup>th</sup> May 1989.
18.	Fourteenth Report of the Committee on Public Undertakings.	12 <sup>th</sup> May 1989.

#### **XXV. PAPERS LAID ON THE TABLE OF THE HOUSE.**

During the period, 353 papers were placed on the Table of the House details of which are given below:-

A.	Statutory Rules and Orders. ..	172
B.	Reports, Notifications and other papers .... ..	<u>181</u>
	Total--	<u>353</u>

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**APPENDIX**  
**COMMITTEE ON ESTIMATES**  
(Constituted on 19<sup>th</sup> April 1989)

CHAIRMAN.

1. Thiru. M. Ramanathan

MEMBERS

2. Hon. Dr. M. Karunanidhi,  
Chief Minister (Ex-Officio)
3. Thiru. S.Peter Alpbhonse  
Chairman, Committee on Public Accounts (Ex-Officio.)
4. Thiru. S.Sivasubramanian,  
Chairman, Committee on Public Undertakings (Ex-Officio.)
5. Thiru P.Abdul Samad
6. Thiru M. Andi Ambalam
7. Thiru R.Anna Nambi
8. Thiru V.P. Chandrasekar
9. Thiru S.Gurunathan
10. Dr.(Tmt.) Kanchana Kamalanathan
11. Thiru Kather Batcha alias Vellaichamy
12. Thiru K. Pitchandi
13. Tmt. S.P.Sarkunam
14. Thiru C.Shanmugam
15. Thiru K. Subramania Pillai
16. Thiru M.Sundaradoss
17. Thiru S.A. Thangarajan
18. Thiru Y. Venkateswara Dikshidar
19. Tmt. Yasotha Chellappa.

**COMMITTEE ON PUBLIC UNDERTAKINGS**  
(Constituted on 19<sup>th</sup> April 1989)

**CHAIRMAN**

1. Thiru S.Sivasubramanian

**MEMBERS**

2. Thiru M. Ramanathan,  
Chairman, Committee on Estimates (Ex-Officio)
3. Thiru S. Peter Alphonse,  
Chairman, Committee on Public Accounts (Ex-Officio)
4. Thiru S. Alagarsamy
5. Thiru Anbil Poyyamozi
6. Thiru S.R. Balasubramoniyam
7. Thiru Chengai Sivam
8. Thiru Durai Ramasamy
9. Thiru R. Ettiyappan
10. Thiru A. Ganesamoorthy
11. Thiru A. Natarajan
12. Thiru S. Ramalingam
13. Tmt. Ramani Nallathambi
14. Thiru A.M.Ramasamy
15. Thiru N. Soundra Pandian
16. Thiru M.K. Stalin
17. Thiru S.D. Ugamchand
18. Thiru W.R. Varada Rajan

**COMMITTEE OF PRIVILEGES**  
(Constituted on 19<sup>th</sup> April 1989)

CHAIRMAN

- 1, Hon. Thiru. P. Duraisamy,  
Deputy Speaker.

MEMBERS.

2. Hon. Prof. K. Anbazhagan  
Leader of the House (Ex-Officio).
3. Selvi J. Jayalalitha,  
Leader of the Opposition (Ex-Officio).
4. Thiru S. Alaguvelu
5. Thiru K. Annadurai
6. Thiru Durai Chandrasekaran
7. Thiru R. Chokkar
8. Thiru N. Gannesamurthi
9. Thiru V.Govindan
10. Thiru P.Kaliappan
11. Thiru M.K. Kareem
12. Dr. Durai Krishnamoorthy
13. Thiru E.Pugazhendhi
14. Thiru A. Rajendaran
15. Thiru K.K.S.S.R. Ramachandran
16. Thiru S. Thirunavukkarasu
17. Thiru G.Veeraiyan

**COMMITTEE ON PUBLIC ACCOUNTS**

(Constituted on 20<sup>th</sup> April 1989)

**CHAIRMAN**

1. Thiru S. Peter Alphonse

**MEMBERS**

2. Hon. Dr. M. Karunanidhi  
Chief Minister – (Ex-Officio)
3. Thiru M. Ramanathan,  
Chairman, Committee of Estimates – (Ex-Officio)
4. Thiru S.Sivasubramanian,  
Chairman, Committee on Public Undertakings –(Ex-Officio)
5. Thiru M. Abdul Latheef.
6. Thiru V. Anbalagan
7. Thiru K.Arjunan
8. Thiru S. Daniel Raj
9. Thiru N. Eramakrishnan
10. Thiru Sa. Ganesan
11. Thiru C.Govindarajan
12. Thiru Era. Mohan
13. Dr. M. Panneerselvam
14. Thiru I.Periyasamy
15. Thiru A.G. Sampath
16. Thiru K.A.Sengottaiyan
17. Thiru V.Thangapandian
18. Thiru Pon. Vijayaraghavan
19. Thiru D.C. Vijayendriah

**COMMITTEE ON DELEGATED LEGISLATION**

(Constitution on 24<sup>th</sup> April 1989)

**CHAIRMAN**

1. Hon. Thiru P.Duraiswamy,  
Deputy Speaker.

**MEMBERS**

2. Thiru A. Arivalagan
3. Thiru P. Asaiyan'
4. Thiru B. Manoharan
5. Thiru P. Marappan
6. Thiru P. Muthusamy
7. Thiru S., Noor Mohammed
8. Thiru H.M. Raju
9. Thiru M. Ramachandran
10. Thiru S.S. Ramasubbu
11. Thiru R. Saminathan
12. Thiru K. Sundar.

**COMMITTEE ON GOVERNMENT ASSURANCES**

(Constituted on 24<sup>th</sup> April 1989)

**CHAIRMAN**

1. Thiru K. Ramani

**MEMBERS**

2. Thiru T. Arumugam
3. Thiru A. Athiyaman
4. Thiru V.M. Devaraj
5. Dr. V.Dhanaraj
6. Thiru A.C. Dhayalan
7. Thiru K.R. Eramasamy
8. Thiru J. Hassin
9. Thiru A. Marimuthu
10. Thiru R. Mathivanan
11. Thiru M. Mohammed Siddik
12. Prof.K. Ponnusamy

**COMMITTEE ON PETITIONS**(Constituted on 24<sup>th</sup> April 1989)**CHAIRMAN**

1. Thiru Gingee N. Ramachandran

**MEMBERS**

2. Thiru G. Bhuvarahan
3. Thiru Elamvazhuthi
4. Thiru S.P.Kannan
5. Thirumathi P. Lakshmi
6. Thiru A. Malarmannan
7. Thiru Achiyur M. Mani
8. Dr. K. Nandagopalakirutinan
9. Thirumathi Pappa Umanath
10. Thiru A. Pauliah
11. Thiru P.N. Vallarasu

**HOUSE COMMITTEE**(Constituted on 27<sup>th</sup> April 1989)**CHAIRMAN**

1. Thiru A. Periyannan

**MEMBERS**

2. Thiru A.M. Hameed Ibrahim
3. Thiru K. Chinnaswamy
4. Dr. P. Duraipandi
5. Thiru C.Govindaswamy
6. Thiru K. Kandaswamy
7. Thiru S.S. Karuppaswamy
8. Thiru M. Manimaran
9. Thiru P.Murugesan
10. Thiru G. Palaniswamy
11. Thiru A. Pappa Sundaram
12. Thiru S. Paulraj
13. Thirumathi A.S. Ponnammal
14. Thiru R. Rajamanickam
15. Dr. (Thirumathi) T. Santhakumari
16. Thiru R. Singaram
17. Thiru A.L. Subramanian
18. Thiru A. Thangarasu

**COMMITTEE ON RULES**  
(Constituted on 27<sup>th</sup> April 1989)

**CHAIRMAN**

1. Hon. Dr. M. Sathiah alias Tamilkudimagan, Speaker

**MEMBERS**

2. Hon. Dr. M. Karunanidhi,  
Chief Minister.
3. Hon. Prof. K. Anbazhagan,  
Leader of the House.
4. Hon. Thiru S.J. Sadiq Pasha,  
Minister for Law.
5. Hon. Thiru Arcot N. Veerasamy,  
Minister for Food.
6. Hon. Thiru P.Duraisamy,  
Deputy Speaker.
7. Thiru Samsudin alias Kathiravan,  
Chief Government Whip.
8. Selvi J. Jayalalitha,  
Leader of the Opposition.
9. Thiru M.Abdul Latheef.
10. Thiru N. Ganapathy
11. Thiru G. Karuppiyah Moopaner.
12. Thiru Kumari Ananthan
13. Thiru K. Ramani
14. Thiru P.Seenivasan
15. Dr. D.Thirumuthy
16. Thiru S. Thirunavukkarasu
17. Thiru Y. Venkateswara Dikshidar

**LIBRARY COMMITTEE**  
(Constituted on 27<sup>th</sup> April 1989)

**CHAIRMAN**

1. Hon. Dr. M.Sathiah alias Tamilkudimagan,  
Speaker.

**MEMBERS**

2. Thiru V.K. Chinnasamy
3. Thiru R.Eswaran
4. Thiru V. Mullaivendhan
5. Thiru M.Muthian
6. Thiru N. Palanivel
7. Thiru A.Senguttuvan
8. Thiru V.Tamilmani
9. Thiru S.S.Thennarasu
10. Thiru P.S. Thiruvengadam

**COMMITTEE ON PAPERS LAID ON THE TABLE**  
(Constituted on 27<sup>th</sup> April 1989)

**CHAIRMAN**

1. Thiru S.R.Eradha

**MEMBERS**

2. Thiru A.Ekambara Reddy
3. Dr. R. Masilamani
4. Thiru R. Mookan
5. Thiru R. Natesan
6. Thiru T.K. Palanisamy
7. Thiru V.K. Raju
8. Thiru K.V. Ramasamy
9. Thiru B.Sundaram
10. Thiru M.A. Vaithyalingam
11. Thiru U.K. Vellingiri